

RATIFIED

Minutes of Meeting No.03/13 scheduled on 01.05.2012 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 03/13 of the Norms Committee (NC-I) for the licensing year 2012-13 was held on 01.05.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K. K.Tiwari, I.A.	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
4.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:2/27/80-ALC2/2011	Party Name: INVENSYS INDIA PVT., LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00535/AM12/	RLA File :03/94/040/00884/AM10/	Lic.No/Date:0310558330 03.02.2010	
	Decision : As per the written comments of DIT received vide their UO Note No.17(24)/2012-IPHW dated 18.04.2012, the Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

2	Case No.:27/27/80-ALC2/2011	Party Name: INVENSYS INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00560/AM12/	RLA File :03/94/040/00893/AM11/	Lic.No/Date:0310610310 10.01.2011	
	Decision : As per the written comments of DIT received vide their UO Note No.17(23)/2012-IPHW dated 18.04.2012 and decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

3	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date 12.06.2012.
	Decision : Based on e.mail dated 24.2.2012 received from RA, Pune informing that advance authorization was issued as per GN-4. The Committee decided to close the case in its meeting held on 20.3.2012. Subsequently, it was observed that item no. 2 & 6 are related to 'Oil Product' which may not be ratified under GN-4. The Committee in its meeting held on 1.5.2012, therefore, decided to inform the same to RA and request for 4 sets of firm's application to the Committee for examination. The case is to be re-listed on 15.06.2012.			

4	Case No.:47/39/80-ALC2/2010	Party Name: BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	
	Decision : The Committee decided to ratify the norms of the subject authorization based on Sub-Committee Report dated 31.3.2012(copy enclosed). The RLA may take necessary action accordingly.			

5	Case No.:48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	
	Decision : The Committee decided to ratify the norms of the subject authorization based on Sub-Committee Report dated 31.3.2012(copy enclosed). The RLA may take necessary action accordingly.			

6	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	
	Decision : The Committee decided to ratify the norms of the subject authorization based on Sub-Committee Report dated 31.3.2012(copy enclosed). The RLA may take necessary action accordingly.			

7	Case No.:13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Rejected
	HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.16.01.2012 and subsequent reminder 05.03.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date 12.06.2012

Decision : The Committee noted that DC(MSME) vide U.O.No.30/(137)11-ME dated 29.03.2012 observed as follows:

"It may be seen from the samples provided by the unit that unit is importing copper alloy rings to manufacture synchronizer rings, of different size/models, as per the advance authorisation. Various operation like forging, facing and threading etc. are being carried out on these. The unit is exporting three different typed synchronizer rings having different weight of blank as well of finished product. However the weight as shown in the advance authorisation/application and as shown in the reply differs together, which may be seen from the table below.

s.no	Export Product	Wt of E.P in Kg as in authorisation	Nos of Export product	Wt per piece as shown in reply	Total wt as arrived in Kg
01	Synchroniser Ring	10766	140000.	76.84	10,757.6
02	Synchroniser Ring	4508	140000	32.19	4506.6
03	Synchroniser Ring	11869.2	210000	56.488	11862.5

The Committee decided to seek a clarification along with information from the firm. The case is to be re-listed on 12.06.2012.

Case No.:1/9/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
HQ File :01/81/050/00051/AM12/	RLA File :05/23/040/00054/AM12/	Lic.No/Date:0510290928 18.05.2011	

Decision : Based on the written comments of C&PC received vide their O.M.No.46011/67/2010-PC.II dated 02.04.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Items to be exported	Quantity
Part of automobile: Connector Assembly	1 No.
Raw-material Recommended for Import	Quantity
1) <u>Raw material recommended for one kg of Relevant Nylon Resin Content in export product</u>	
i) Relevant Polyamide (Nylon)Resin	1.047 kg.
ii) Master Batch	0.003 Kg.
2. Relevant Metallic/non-metallic components / parts	Net to Net

RLA may take necessary action accordingly.

Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date 12.06.2012.
Decision : The Committee noted that the firm vide their email dated 30.4.2012 has requested for postponement of P.H. to 15.06.2012 instead of 01.05.2012. The Committee therefore decided to call the firm for PH on 12.06.2012 and to re-list the case on 12.06.2012.			

Case No.:24/11/80-ALC2/2011	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
HQ File :01/80/050/00236/AM12/	RLA File :09/24/040/00140/AM12/	Lic.No/Date:0910047329 28.06.2011	
Decision : :Based on the written comments of DC(MSME) received vide their UO Note No. 30(113) 2011-ME dated 29.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-			
1. Primary parts for battery box as per Annexure A of application to be allowed on Net-to-Net basis, without any wastage. 2. Item of import at SI No 2 Welding Wire MIG wire to be allowed within 2% of weight of plates to be welded quantities of import to be amended as 292 Kg. 3. Item of import at SI No 3 Abrasive Disc Dia 125mm, 40 grit to be allowed within 2% of FOB.			
The RLA may take necessary action accordingly.			

Case No.:17/8/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
HQ File :01/80/050/00165/AM12/	RLA File :05/23/040/00127/AM12/	Lic.No/Date:0510295211 30.06.2011	
Decision : The Committee decided to ratify the norms of the subject authorization based on Sub-Committee Report dated 31.3.2012(copy enclosed).			
The RLA may take necessary action accordingly.			

Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
HQ File :01/80/050/00237/AM12/	RLA File :07/24/040/00104/AM12/	Lic.No/Date:0710080361 04.07.2011	Defer Date 12.06.2012.
Decision : The Committee noted that a copy of firm's reply dt.16.04.2012 sent to DIPP for examination and comments and the case is to be re-listed on 12.06.2012.			

Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date 12.06.2012.
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 12.06.2012.			

Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
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15	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Deferred Defer Date 12.06.2012.
	Decision : The Committee observed that the comments called for from C&PC on 16.4.2012 are yet to be received. The Committee, therefore, decided to send D.O. reminder from DDG asking them to them for expediting their comments. The case may be re-listed on 12.06.2012.			
16	Case No.:11/14/80-ALC2/2011	Party Name:HITCO TOOLS LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date 12.06.2012.
Decision : The Committee noted that the firm has furnished an incomplete reply vide letter dated 27.02.2012 and did not furnish the following information:- i) Export and Import Quantity in Nos. separately, ii) SI.No.5&11 of SDF The Committee, therefore decided to ask the firm to appear in Personal Hearing along with above details to explain the case. The case is to be re-listed on 12.06.2012.				
17	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	Defer Date 12.06.2012.
Decision : The Committee noted that the case was referred to PIC for advice. The case is to be re-listed on 12.06.2012.				
18	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	Defer Date 12.06.2012.
Decision : The Committee noted that the case was referred to PIC for advice. The case is to be re-listed on 12.06.2012.				
19	Case No.:7/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00326/AM12/	RLA File :04/24/040/00171/AM12/	Lic.No/Date:0410128753 30.09.2011	Defer Date 12.06.2012.
Decision : The Committee noted that the firm has not replied to this office letter dated 04.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.				
20	Case No.:30/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00349/AM12/	RLA File :11/24/040/00013/AM12/	Lic.No/Date:1110025819 30.09.2011	Defer Date 12.06.2012.
Decision : The Committee noted that the firm has not replied to this office letter dated 04.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.				
21	Case No.:3/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Rejected
	HQ File :01/80/050/00388/AM12/	RLA File :05/24/040/00229/AM12/	Lic.No/Date:0510304366 30.09.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply to this office letter dt.07.03.2012 and subsequent reminder dated 12.04.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				
22	Case No.:15/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00334/AM12/	RLA File :03/95/040/00493/AM12/	Lic.No/Date:0310658143 05.10.2011	
Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net export weight of 988 MT to be specified with the quantity of export product. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 2 shall be of relevant grade and dia. as contained in the export product. 4. Quantity of import item at from Sl. No 1 to be allowed as 249732 Kgs. inclusive of a wastage of 5 %. 5. Quantity of import item at Sl. No 2 to be allowed as 180 Mtrs. (14220 Kgs.) inclusive of a wastage of 0.97 % as claimed by the firm. 6. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 340000 Kgs. on net to net basis with accountability clause. The RLA may take necessary action accordingly.				
23	Case No.:16/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00335/AM12/	RLA File :03/95/040/00494/AM12/	Lic.No/Date:0310658156 05.10.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 01.05.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net export weight of 494 MT to be specified with the quantity of export product. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 2 shall be of relevant grade and dia. as contained in the export product. 4. Quantity of import item at from Sl. No 1 to be allowed as 124866 Kgs. inclusive of a wastage of 5 %. 5. Quantity of import item at Sl. No 2 to be allowed as 90 Mtrs. (7110 Kgs.) inclusive of a wastage of 0.97 % as claimed by the firm. 6. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 170000 Kgs. on net to net basis with accountability clause.				

The RLA may take necessary action accordingly.

24	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date 12.06.2012.
	Decision : The representative of DIPP informed the Committee that on-line data is not matching with the details submitted by the firm in the application Form. The Committee, therefore, decided to ask RA verify online details with the Application and inform the committee for further examination by DIPP The case is to be re-listed on 12.06.2012.			

25	Case No.:29/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	Defer Date 12.06.2012.
	Decision : The Committee noted that the case was referred to PIC for advice. The case is to be re-listed on 12.06.2012.			

26	Case No.:2/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00321/AM12/	RLA File :03/94/040/00605/AM12/	Lic.No/Date:0310661481 21.10.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of 23.2 MT to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 7294 Kgs. inclusive of 29.8 % wastage after 20 % recovery. 3. Quantities of import items at Sl. Nos. 2, 3 & 4 (Welding Consumables) to be allowed as 139 Kgs. each.			

The RLA may take necessary action accordingly.

27	Case No.:17/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00402/AM12/	RLA File :03/95/040/00463/AM12/	Lic.No/Date:0310663388 03.11.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weights of 820 MT, 74.5 MT & 180 MT to be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export product. 4. Quantities of import items at from Sl. No. 1 & 2 to be allowed as applied for i.e. 570000 Kgs. & 108000 Kgs. respectively inclusive of a wastage of 5 %. 5. Weights of 115.1 MT, 18.24 MT, 6 MT, 2 MT, 2.4 MT & 4.74 MT to be specified with the quantities of import items at Sl. Nos. 3, 5, 6, 7, 10 & 12 respectively. 6. Import items at Sl. No. 3, 5, 6, 7, 10, 11, 12 & 13 to be allowed on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 4 to be allowed as 43422 Mtrs. (281 MT) inclusive of a wastage of 2%. 8. Import items at Sl. No. 8 & 9 to be allowed upto 2 % of FOB value of exports. 9. Quantities of import items at Sl. No. 14, 15, 16 & 17 (welding Consumables) to be allowed as 2000 Kgs., 8300 Kgs., 21720 & 23720 Kgs. respectively.			

The RLA may take necessary action accordingly.

28	Case No.:24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	Defer Date 12.06.2012.
	Decision : The Committee decided to send D.O. letter from DDG to RA with a copy to the firm asking them to forward copy of application at the earliest. The case may be re-listed on 12.06.2012.			

29	Case No.:15/20/80-ALC2/2011	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00400/AM12/	RLA File :03/94/040/00702/AM12/	Lic.No/Date:0310664727 14.11.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 21.4 MT, 8.875 MT, 4.695 MT, 25.5 MT, 25.5 MT, 23.8 MT, 11.5 MT & 11.5 MT to be specified with the quantities of export products from Sl. No. 1 to 8 respectively. 2. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No.1 & 3 to 7. 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 295.92 Kgs.inclusive of 5 % wastage. 4. Quantity of import item at Sl.No.2 to be allowed as 16 Nos. on net to net basis. However, duty free weight of this item to be allowed as 12506 Kg inclusive of 5 % wastage 5. Quantity of import item at Sl. No. 3 to be allowed as 297.08 Kgs. (7.224 Mtrs.) inclusive of 5 % wastage. 6. Quantity of import item at Sl. No. 4 to be allowed as 43109 Kgs. inclusive of 80.8 % wastage after 1/3 rd recovery. 7. Quantity of import item at Sl. No. 5 to be allowed as 26815 Kgs. inclusive of 11 % wastage after 1/3 rd recovery. 8. Quantity of import item at Sl. No. 6 to be allowed as 12585 Kgs.(7964 Mtrs.) inclusive of 2 % wastage. 9. Quantity of import item at Sl. No. 7 to be allowed as 25380 Kgs.(27069 Mtrs.) inclusive of 2 % wastage. 10. Quantities of import items at Sl. Nos. 8, 9, 10, 11, 12 & 13 (Welding Consumables) to be allowed as 152 Kgs., 844 Kgs., 844 Kgs., 152 Kgs., 304 Kgs. & 844 Kgs. respectively			

The RLA may take necessary action accordingly.

30	Case No.:41/27/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00574/AM12/	RLA File :09/24/040/00356/AM12/	Lic.No/Date:0910049698 14.11.2011	Defer Date 12.06.2012.

Decision : The Committee noted that a copy of firm's reply dt.24.04.2012 has been sent to DIPP for examination and comments and the case is to be re-listed on 12.06.2012.

31	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date: 29.05.2012
	Decision : The Committee noted that firm vide letter dated 06.03.2012 has furnished an incomplete reply. The Committee decided to ask the firm to appear in Personal Hearing along with full facts and complete reply to explain the case. The case is to be re-listed on 29.05.2012.			

32	Case No.:31/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00416/AM12/	RLA File :03/95/040/00627/AM12/	Lic.No/Date:0310665598 17.11.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 450 MT to be specified with the quantity of export product. 2. Import items at Sl. Nos. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product. 4. Quantities of import items at from Sl. No. 1, 2 & 3 to be allowed as applied for i.e. 255000 Kgs., 100000 Kgs. & 18000 Kgs. respectively inclusive of a wastage of 5 %. 5. Quantity of import item at Sl. No. 4 to be allowed as 9810 Kgs. inclusive of a wastage of 3 %. 6. Quantity of import item at Sl. No. 5 to be allowed as under on net to net basis: Hemispherical Heads: 2 Nos. (11900 Kgs.) Test Coupons: 2 Nos. (100 Kgs.) 7. Weights of 43.565 MT, 4 MT, 8.81 MT, 1 MT, 6 MT & 3 MT to be specified with the quantities of import items at Sl. Nos. 6, 8, 9, 10, 11 & 12 respectively. 8. Import items at Sl. No. 6, 8, 9, 10, 11 & 12 to be allowed on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 7 to be allowed as 120 Mtrs. (7 MT) inclusive of a wastage of 2%. 10. Import item at Sl. No. 10 to be supplied alongwith the export product. 11. Quantities of import items at Sl. No. 13, 14 & 15 (welding Consumables) to be allowed as applied for i.e. 5712 Kgs., 8000 Kgs. & 8000 Kgs. respectively. The RLA may take necessary action accordingly.			

33	Case No.:25/20/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00410/AM12/	RLA File :05/23/040/00296/AM12/	Lic.No/Date:0510308687 21.11.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 477.5 MT to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 406.78 MT inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 50 MT inclusive of 2.67 % wastage. 4. Quantity of import item at Sl. No. 3 to be allowed as 10.87 MT inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 4 to be allowed as 4 MT (7 Nos.) on net to net basis. 6. Quantity of import item at Sl. No. 5 to be allowed as 2 MT (3 Nos.) on net to net basis. 7. Quantities of import items at Sl. No. 6 & 7 (welding Consumables) to be allowed as applied for i.e. 23000 Kgs. each The RLA may take necessary action accordingly.			

34	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	Defer Date 12.06.2012.
	Decision : On the recommendation of DIPP representative, the Committee decided to call for following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. The firm has applied for two advance Authorizations for export of Non-metallic Expansion Joints with little difference of import description in two authorizations. The details are as under:- i) Advance authorization No. 0410110 339 dated 22.12.2009 ii) Advance authorization No. 0410130668 dated 22.11.2011. In the both cases deficiency letter was issued vide letter dated 12.3.2012, the firm has given their reply referring authorization No. 2 . However, in reply import description given for first four items (Sl.No.1 to 4) is not matching with referred Authorizations. It appears that that reply is for Authorization no.1 above. The firm may confirm the above, giving weight of import items of all types of fibre glass fabric. PFA foil and thread fibre separately for both the above authorizations indicating correct Authorization Number.			

35	Case No.:36/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00569/AM12/	RLA File :09/24/040/00333/AM12/	Lic.No/Date:0910049962 29.11.2011	Defer Date 12.06.2012
	Decision : The Committee noted that the firm has not replied vide this office letter dated 04.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012			

	Case No.:8/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00393/AM12/	RLA File :03/94/040/00768/AM12/	Lic.No/Date:0310668917 05.12.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 125 MT & 102 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 1145 Kgs (303 Nos.) on net to net basis.			

36	3. Quantity of import item at Sl.No.2 to be allowed as 34 Nos. on net to net basis. However, duty free weight of this item to be allowed as 7535 Kg inclusive of 5 % wastage 4. Quantity of import item at Sl. No. 3 to be allowed as 43.11 Kgs (55 Nos.) on net to net basis. 5. Word "Relevant" to be prefixed with the description of import item at Sl. No.4 and its quantity to be allowed as 214621 Kgs. inclusive of 10 % wastage after 1/3rd recovery. 6. Quantity of import items at Sl. No. 5 (Welding Strip) to be allowed as 12424 Kgs. 7. Quantities of import items at Sl. Nos. 6, 7 & 8 (Welding Consumables) to be allowed as 4325 Kgs. each. 8. Quantities of import items at Sl. Nos. 9, 10 & 11 (Welding Consumables) to be allowed as 1106 Kgs., 13831 Kgs. & 1397 Kgs. respectively. The RLA may take necessary action accordingly.
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37	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date 12.06.2012
	Decision : The representative of DHI has informed that informed that they have not received firm's reply dated15.04.2011. The Committee decided to again forward the same to DHI for examination and Comments. The case is to be re-listed on 12.06.2012.			

38	Case No.:10/20/80-ALC2/2011	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00395/AM12/	RLA File :03/94/040/00763/AM12/	Lic.No/Date:0310668956 07.12.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Net empty export weights of 169 MT to be specified with the quantity of each export product at Sl. No. 1, 2, 3 & 4 respectively. 2. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No.1 & 4. 3. Quantity of import item at Sl. No. 1 to be allowed as 354556 Kgs. inclusive of 10 % wastage after 1/3rd recovery 4. Quantity of import item at Sl. No. 2 to be allowed as 5964 Kgs (300 Nos.) on net to net basis. 5. Quantity of import item at Sl.No.3 to be allowed as 248 Nos. on net to net basis. However, duty free weight of this item to be allowed as 68288 Kg inclusive of 5 % wastage 6. Quantity of import item at Sl. No. 4 to be allowed as 276188 Kgs. inclusive of 9.7 % wastage after 1/3rd recovery. 7. Quantities of import items at Sl. No. 5 & 8 (Welding Consumables) to be allowed as 4576 Kgs. each. 8. Quantities of import items at Sl. Nos. 6, 7 & 9 (Welding Consumables) to be allowed as applied for i.e. 13036 Kgs. each. The RLA may take necessary action accordingly.			

39	Case No.:13/20/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00398/AM12/	RLA File :03/95/040/00726/AM12/	Lic.No/Date:0310669540 08.12.2011	Defer Date 12.06.2012.
	Decision : The Committee noted that the firm has not replied vide this office letter dated 30.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.			

40	Case No.:28/27/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00561/AM12/	RLA File :31/83/040/00183/AM12/	Lic.No/Date:3110051791 08.12.2011	
	Decision : Based on the written comments of DC(MSME) received vide their UO Note No. 30(145) 2011-ME dated 26.03.2012, the Committee decided to ratify the norms under GN-4 on net-to-net basis with accountability clause.			
	The RLA may take necessary action accordingly.			

41	Case No.:35/27/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00568/AM12/	RLA File :09/24/040/00407/AM12/	Lic.No/Date:0910050090 08.12.2011	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's reply dt.24.04.2012 send to DIPP for examination and comments and the case is to be re-listed on 12.06.2012.			

42	Case No.:40/27/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00573/AM12/	RLA File :09/24/040/00403/AM12/	Lic.No/Date:0910050100 08.12.2011	Defer Date 15.06.2012.
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: -			
	1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items			

43	Case No.:35/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00420/AM12/	RLA File :03/94/040/00799/AM12/	Lic.No/Date:0310671299 16.12.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Net empty export weights of 4780 Kgs., 4780 Kgs., 3820 Kgs. & 3820 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Quantity of import item at Sl.No.1 to be allowed as 108 Nos. on net to net basis. However, duty free weight of this item to be allowed as 6701 Kg inclusive of 5 % wastage 3. Quantity of import item at Sl. No. 2 to be allowed as 502 Kgs (11.652 Mtrs)			

4. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No.3 & 4.
5. Quantity of import item at Sl. No. 3 to be allowed as 8224 Kgs. inclusive of 5.9 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 1560 Kgs. inclusive of 2.1 % wastage.
7. Quantity of import item at Sl. No.5 to be allowed as 90 Kgs (2 Nos.) on net to net basis.
8. Quantity of import item at Sl. No.7 to be allowed as 640 Kgs (4 Nos.) on net to net basis.
9. Quantities of import items at Sl. Nos. 6, 11 & 12 (Welding Consumables) to be allowed as 590 Kgs. each.
10. Quantities of import items at Sl. Nos. 8 10 & 13 (Welding Consumables) to be allowed as 144 Kgs. each.
11. Quantity of import item at Sl. Nos. 9 (Welding Electrodes) to be allowed as 1176 Kgs.

The RLA may take necessary action accordingly.

44	Case No.:61/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00025/AM13/	RLA File :09/24/040/00432/AM12/	Lic.No/Date:0910050612 04.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 26.04.2012 and case under examination with DHI. The case is to be re-listed on 12.06.2012.			

45	Case No.:14/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00547/AM12/	RLA File :05/23/040/00384/AM12/	Lic.No/Date:0510313896 09.01.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012.			

46	Case No.:22/27/80-ALC2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00555/AM12/	RLA File :06/24/040/00053/AM12/	Lic.No/Date:0610025465 11.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that the firm has not replied vide this office letter dated 09.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.			

47	Case No.:23/27/80-ALC2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00556/AM12/	RLA File :06/24/040/00054/AM12/	Lic.No/Date:0610025466 11.01.2012	Defer Date 12.06.2012
	Decision : The Committee noted that the firm has not replied vide this office letter dated 09.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012			

48	Case No.:62/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00026/AM13/	RLA File :09/24/040/00437/AM12/	Lic.No/Date:0910050738 11.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 26.04.2012 and case under examination with DHI. The case is to be re-listed on 12.06.2012.			

49	Case No.:17/27/80-ALC2/2011	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00550/AM12/	RLA File :05/23/040/00399/AM12/	Lic.No/Date:0510314287 12.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a reminder has been sent to the RA (with a copy to the firm) vide e.mail dated 25.4.2012 to forward the firm's application at the earliest. The Committee decided to again remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012.			

50	Case No.:5/27/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00538/AM12/	RLA File :05/23/040/00401/AM12/	Lic.No/Date:0510314430 13.01.2012	
	Decision : Based on the written comments of DC(MSME) received vide their UO Note No. 30(160) 2011-ME dated 20.4.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Relevant Import item at Sl No 1 to be allowed on net-to-net basis, with accountability clause. 2. Import of item at Sl No 2 and 3 to be recommended on net content basis without any wastage i.e 1Kg/Kg content in export product . The RLA may take necessary action accordingly.			

51	Case No.:21/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00554/AM12/	RLA File :05/23/040/00398/AM12/	Lic.No/Date:0510314528 13.01.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 81.783 MT to be specified with the quantity of export product. 2. Word "Relevant" to be prefixed with the description of import items at Sl. No.1 and its quantity to be allowed as applied for i.e. 70 MT inclusive of 4.17 % wastage. 3. Import item from Sl. No. 2 to 4 to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

52	Case No.:2/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00476/AM12/	RLA File :03/94/040/00885/AM12/	Lic.No/Date:0310677027 17.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that the firm has not replied vide this office letter dated 09.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012			
53	Case No.:45/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00578/AM12/	RLA File :04/24/040/00264/AM12/	Lic.No/Date:0410132883 17.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 16.03.2012 and case is under examination with DHI. The case is to be re-listed on 12.06.2012.			
54	Case No.:13/27/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00546/AM12/	RLA File :06/24/040/00058/AM12/	Lic.No/Date:0610025576 18.01.2012	
	Decision : Based on the written comments of C&PC received vide their O.M.No.46011/09/2006-PC.II dated 16.04.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
54	Item to be Exported	Quantity		
	BOOT ADAPTOR	1 Number		
	Raw-material recommended to be Imported	Quantity		
54	THERMOPLASTIC ELASTOMER (TPE)	1.05 kg/kg. content in export product		
	The RLA may take necessary action accordingly.			
55	Case No.:3/24/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00477/AM12/	RLA File :31/83/040/00209/AM12/	Lic.No/Date:3110052550 20.01.2012	
	Decision : Based on the written comments of DC(MSME) received vide their UO Note No. 30(132) 2011-ME dated 27.4.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
55	1. Total weight of Export product to be allowed at 14,086 Kg.			
	2. Item of import at Sl no 1 & 2 being used as components to be allowed on Net to net basis with accountability clause.			
	3. Item of import at Sl no 3 of Import to be allowed as 6835 Kg, with 10% wastage, and after taking one-third recovery.			
55	4. Item No 4 of import to be allowed as 148 Kg.			
	The RLA may take necessary action accordingly.			
56	Case No.:63/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00027/AM13/	RLA File :09/24/040/00502/AM12/	Lic.No/Date:0910050888 20.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 26.04.2012 and case is under examination with DHI. The case is to be re-listed on 12.06.2012.			
57	Case No.:6/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00539/AM12/	RLA File :05/23/040/00411/AM12/	Lic.No/Date:0510315336 23.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DIPP/DHI on 11.04.2012. The Committee decided to again forward the firm's application to DIPP for examination and comments. The case is to be re-listed on 15.06.2012.			
58	Case No.:46/27/80-ALC2/2011	Party Name:CETHAR LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Rejected
	HQ File :01/80/050/00579/AM12/	RLA File :04/24/040/00282/AM12/	Lic.No/Date:0410133046 23.01.2012	
	Decision : On recommendation of DHI, the Committee decided to reject the case on the ground that the firm's request is not eligible in terms of Policy Circular No. 50 dated 28.12.2011.			
59	Case No.:4/27/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00537/AM12/	RLA File :05/24/040/00369/AM12/	Lic.No/Date:0510315548 24.01.2012	Defer Date 12.06.2012
	Decision : The Committee observed that the comments called for from C&PC on 04.4.2012 are yet to be received. The Committee, therefore, decided to send D.O. reminder from DDG to them for expediting their comments. The case may be re-listed on 12.06.2012			
60	Case No.:11/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00544/AM12/	RLA File :05/23/040/00407/AM12/	Lic.No/Date:0510315464 24.01.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to			

61	Case No.: 5/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00479/AM12/	RLA File :03/94/040/00930/AM12/	Lic.No/Date:0310678658 25.01.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that the firm has not replied vide this office letter dated 13.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.			

62	Case No.: 12/27/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00545/AM12/	RLA File :05/23/040/00425/AM12/	Lic.No/Date:0510316020 01.02.2012	Defer Date 12.06.2012
	Decision : The Committee noted that the firm has not replied vide this office letter dated 20.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.			

63	Case No.: 34/27/80-ALC2/2011	Party Name:NASH INDUSTRIES	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00567/AM12/	RLA File :07/24/040/00436/AM12/	Lic.No/Date:0710085938 02.02.2012	Defer Date 12.06.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format as per export product wise.			

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Case No.:32/27/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
HQ File :01/80/050/00565/AM12/	RLA File :06/24/040/00061/AM12/	Lic.No/Date:0610025767 03.02.2012	
Decision : Based on the written comments of D/o C&PC received vide their O.M.No.46011/09/2006-PC.II dated 16.04.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
ADAPTOR Gli 1700/BOOT TPE G13-11		1 Number	
Raw-material recommended to be Imported		Quantity	
THERMOPLASTIC ELASTOMER (TPE)		1.05 kg/kg. content in export product	

The RLA may take necessary action accordingly.

65	Case No.: 18/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00551/AM12/	RLA File :05/23/040/00426/AM12/	Lic.No/Date:0510316755 07.02.2012	Defer Date 12.06.2012
	Decision : The Committee noted that the firm has not replied vide this office letter dated 13.4.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.			

66	Case No.: 10/27/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00543/AM12/	RLA File :05/23/040/00402/AM12/	Lic.No/Date:0510316909 08.02.2012	
	Decision : Based on the written comments of DIT received vide their UO Note No.17(23)/2012-IPHW dated 18.04.2012, the committee decided to ratify the norms of advance authorization as applied for by the firm inclusive 1% of wastage. The RLA may take necessary action accordingly.			

67	Case No.: 60/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 26.04.2012 and case is under examination with DHI. The case is to be re-listed on 12.06.2012.			
68	Case No.: 19/27/80-ALC2/2011	Party Name:DHARAM STAINLESS STEEL PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00552/AM12/	RLA File :05/23/040/00333/AM12/	Lic.No/Date:0510317062 09.02.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that the firm has not replied vide this office letter dated 13.4.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.			

69	Case No.: 46/2/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00010/AM13/	RLA File :05/24/040/00409/AM12/	Lic.No/Date:0510317706 14.02.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ask the firm furnish quantity in numbers in place of sets and names instead of codes of parts and to re-list the case on 12.06.2012.			

70	Case No.:15/27/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00548/AM12/	RLA File :05/24/040/00423/AM12/	Lic.No/Date:0510317789 15.02.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 27.03.2012 and case is under examination with DHI. The case is to be re-listed on 12.06.2012.			
71	Case No.:43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	Lic.No/Date:5310014710 15.02.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that the is case under examination with C&PC. The case is to be re-listed on 12.06.2012.			
72	Case No.:54/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00018/AM13/	RLA File :05/23/040/00450/AM12/	Lic.No/Date:0510317886 15.02.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ask the firm furnish quantity in numbers in place of sets, EP Rating ,arrangement Drawing and Resin. The case is to be re-listed on 12.06.2012.			
73	Case No.:56/2/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00020/AM13/	RLA File :05/24/040/00420/AM12/	Lic.No/Date:0510317786 15.02.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ask the firm furnish quantity in numbers in place of sets and names of parts instead of codes and to re-list the case on 12.06.2012			
74	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date 12.06.2012
	Decision : The Committee noted that the firm has not replied vide this office letter dated 13.4.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 15.06.2012.			
75	Case No.:47/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00580/AM12/	RLA File :04/24/040/00290/AM12/	Lic.No/Date:0410133870 16.02.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 26.04.2012 and case is under examination with DHI. The case is to be re-listed on 12.06.2012.			
76	Case No.:52/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00016/AM13/	RLA File :05/23/040/00456/AM12/	Lic.No/Date:0510318045 16.02.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 2 to 9 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 10, 11 & 12 in meters also in addition to their weights.			
77	Case No.:3/27/80-ALC2/2011	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00536/AM12/	RLA File :03/94/040/01008/AM12/	Lic.No/Date:0310682458 17.02.2012	Defer Date 12.06.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format.			
78	Case No.:44/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00577/AM12/	RLA File :04/24/040/00310/AM12/	Lic.No/Date:0410133974 21.02.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742. The RLA may take necessary action accordingly.			
79	Case No.:48/27/80-ALC2/2011	Party Name:SUNDRAM FASTENERS LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00581/AM12/	RLA File :04/24/040/00288/AM12/	Lic.No/Date:0410133976 21.02.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 11.04.2012 and case is under examination with DHI. The case is to be re-listed on 12.06.2012.			
	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred

80	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - - Information in respect of Sl. No. 4,5 & 11 of Standard Deficiency Format. - Copy of Advance Authorization - Appendix 11- A & arrangement Drawing.			
81	Case No.:48/2/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00012/AM13/	RLA File :03/94/040/00980/AM12/	Lic.No/Date:0310683397 24.02.2012	Defer Date 15.06.2012.
Decision : The Committee noted that firm's application has already been sent to DHI/DIPP on 23.04.2012. The Committee decided to again forward the same to DIPP for examination and Comments. The case is to be re-listed on 12.06.2012.				
82	Case No.:50/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00014/AM13/	RLA File :03/95/040/00929/AM12/	Lic.No/Date:0310683744 27.02.2012	Defer Date 12.06.2012.
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 23.04.2012. The Committee decided to forward the firm's application to DIPP, as it pertains to them. The case is to be re-listed on 12.06.2012.				
83	Case No.:67/2/80-ALC2/2012	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00031/AM13/	RLA File :03/95/040/00977/AM12/	Lic.No/Date:0310683639 27.02.2012	
Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms against Advance Authorization as per SION at Sl. No. C-1995 for Engineering products. The RLA may take necessary action accordingly.				
84	Case No.:68/2/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00032/AM13/	RLA File :09/24/040/00584/AM12/	Lic.No/Date:0910051473 27.02.2012	Defer Date 12.06.2012.
Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 26.04.2012 and the case is under examination with DIPP. The case is to be re-listed on 12.06.2012.				
85	Case No.:69/2/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00033/AM13/	RLA File :11/24/040/00018/AM12/	Lic.No/Date:1110026905 28.02.2012	Defer Date 12.06.2012.
Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 26.04.2012 and the case is under examination with DIPP. The case is to be re-listed on 12.06.2012.				
86	Case No.:51/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00015/AM13/	RLA File :03/95/040/00953/AM12/	Lic.No/Date:0310683916 29.02.2012	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742. The RLA may take necessary action accordingly.				
87	Case No.:65/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00029/AM13/	RLA File :07/24/040/00481/AM12/	Lic.No/Date:0710086689 29.02.2012	Defer Date 12.06.2012.
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 26.04.2012. The Committee decided to forward the firm's application to MIT as it pertains to them. The case is to be re-listed on 12.06.2012.				
88	Case No.:71/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00035/AM13/	RLA File :09/24/040/00558/AM12/	Lic.No/Date:0910051540 29.02.2012	Defer Date 12.06.2012.
Decision : The Committee noted that a copy of firm's application has been sent to DHI on 23.04.2012. The Committee decided to forward the firm's application to DIPP as it pertains to them, as it pertains to them. The case is to be re-listed on 12.06.2012.				
89	Case No.:79/2/80-ALC2/2012	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status:
	HQ File :01/80/050/00043/AM13/	RLA File :06/24/040/00066/AM12/	Lic.No/Date:0610026089 01.03.2012	Approved
Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms as per General Note-4 for Engineering products in respect of the subject advance authorization. The RLA may take necessary action accordingly.				
90	Case No.:49/2/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00013/AM13/	RLA File :03/94/040/01065/AM12/	Lic.No/Date:0310684475 02.03.2012	Defer Date 12.06.2012.

Decision : The Committee noted that a copy of firm's application has been sent to DHI on 23.04.2012. The Committee decided to forward the firm's application to DIPP as it pertains to them, as it pertains to them. The case is to be re-listed on 12.06.2012.

91	Case No.: 64/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00028/AM13/	RLA File :11/24/040/00057/AM12/	Lic.No/Date:1110026911 02.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 23.04.2012 and the case is under examination with DHI. The case is to be re-listed on 12.06.2012.			

92	Case No.: 75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD ,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 4,5 & 11 of Standard Deficiency Format.			

93	Case No.: 47/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00011/AM13/	RLA File :05/23/040/00477/AM12/	Lic.No/Date:0510319555 06.03.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantity of import item from Sl. No. 3 in Nos. also in addition to its weight.			

94	Case No.: 55/2/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00019/AM13/	RLA File :05/23/040/00470/AM12/	Lic.No/Date:0510319710 06.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to MIT on 26.04.2012 and the case is under examination with MIT. The case is to be re-listed on 12.06.2012.			

95	Case No.: 72/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00036/AM13/	RLA File :09/24/040/00537/AM12/	Lic.No/Date:0910051622 07.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 23.04.2012. The Committee decided to forward the firm's application to DIPP as it pertains to them. The case is to be re-listed on 12.06.2012.			

96	Case No.: 73/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00037/AM13/	RLA File :09/24/040/00588/AM12/	Lic.No/Date:0910051628 07.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DHI on 23.04.2012. The Committee decided to forward the firm's application to DIPP as it pertains to them. The case is to be re-listed on 12.06.2012.			

97	Case No.: 57/2/80-ALC2/2012	Party Name:EURO LABS	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00021/AM13/	RLA File :03/94/040/00990/AM12/	Lic.No/Date:0310685534 09.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DC(MSME) on 26.04.2012 and the case is under examination with DC(MSME). The case is to be re-listed on 12.06.2012			

98	Case No.: 33/27/80-ALC2/2011	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00566/AM12/	RLA File :03/95/040/01036/AM12/	Lic.No/Date:0310685704 12.03.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.			

99	Case No.: 53/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00017/AM13/	RLA File :05/23/040/00498/AM12/	Lic.No/Date:0510319881 12.03.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1647. The RLA may take necessary action accordingly			

100	Case No.: 70/2/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
	HQ File :01/80/050/00034/AM13/	RLA File :05/24/040/00442/AM12/	Lic.No/Date:0510319830 12.03.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 0510299295 dated 11.08.2011 ratified in Norms Committee Meeting No. 2/80.			

101	dated 17/04/2012 and as under:		
	1. Net weight of export product to be specified as 178.2 Kgs.		
	2. Quantity of import item to be allowed as 1420 Kgs. inclusive of 697 % wastage after taking 6% recovery from scrap.		
The RLA may take necessary action accordingly.			

101	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 23.04.2012. The Committee decided to forward the firm's application to DC(MSME) as it pertains to them. The case is to be re-listed on 12.06.2012.			

102	Case No.:49/27/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00582/AM12/	RLA File :31/82/040/00402/AM12/	Lic.No/Date:3110053387 14.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that the application of the firm has been received and decided to forward the same to DIT for examination and comments. The case is to be re-listed on 12.06.2012.			

103	Case No.:58/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00022/AM13/	RLA File :03/95/040/00920/AM12/	Lic.No/Date:0310686877 19.03.2012	Defer Date 12.06.2012.
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 12.06.2012.			

104

Case No.:77/2/80-ALC2/2012	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
HQ File :01/80/050/00041/AM13/	RLA File :03/94/040/01088/AM12/	Lic.No/Date:0310687297 21.03.2012	

Decision : Based on the written comments of DIPP received vide their UO Note dated 01.05.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products to be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T2	120	27.36
	Model: 15T	50	12
	Model: 2340	500	24.5
	Model: 2475	2200	143
	Model: 2545	500	50
	Model: 2545cr	300	30.3
	Model: 7100	300	52.5
	Model: 3000	40	10.24
	Model: 7T2	20	3.44
	Model: SS3	1500	34.5
	Model: SS5	1100	48.4
	Model: TS5	1100	49.5
	Total	7730	485.74
2	Vacuum Pumps		
	Model: V255	30	2.49

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to 61 to be allowed on net to net basis with accountability clause.

3. Quantities of Gasket material/ sheet at Sl. No. 22, 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

4. Quantity of Aluminium Alloy Ingot at import items Sl. No. 55 to be allowed as 1.06 Kgs./ Kg. content in the export product

The RLA may take necessary action accordingly

105	Case No.:78/2/80-ALC2/2012	Party Name:H.L.EQUIPMENTS	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00042/AM13/	RLA File :52/24/040/00053/AM12/	Lic.No/Date:5210038067 21.03.2012	Defer Date 12.06.2012.
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 12.06.2012: - 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise.			

106

Case No.:83/2/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved
HQ File :01/80/050/00047/AM13/	RLA File :06/24/040/00068/AM12/	Lic.No/Date:0610026317 21.03.2012	
Decision : The Committee decide to ratify the norms of the subject advance authorization as per comments in AA No. 0610025767 dated 03.02.2012 as under :-			
Item to be exported	Quantity		
ADAPTOR Gli 1700/BOOT TPE G13-11	1 Number		
Raw-material recommended to be imported	Quantity		
THERMOPLASTIC	1.05 kg/kg. content in export		

ELASTOMER (TPE) | product

The RA may take necessary action accordingly.

107	Case No.:84/2/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Approved								
	HQ File :01/80/050/00048/AM13/	RLA File :06/24/040/00069/AM12/	Lic.No/Date:0610026316 21.03.2012									
	Decision : The Committee decide to ratify the norms of the subject advance authorization as under :-											
	<table><tr><td>Item to be exported</td><td>Quantity</td></tr><tr><td>ADAPTOR Gli 1700/BOOT TPE G13-11</td><td>1 Number</td></tr><tr><td>Raw-material recommended to be imported</td><td>Quantity</td></tr><tr><td>THERMOPLASTIC ELASTOMER (TPE)</td><td>1.05 kg/kg. content in export product</td></tr></table>				Item to be exported	Quantity	ADAPTOR Gli 1700/BOOT TPE G13-11	1 Number	Raw-material recommended to be imported	Quantity	THERMOPLASTIC ELASTOMER (TPE)	1.05 kg/kg. content in export product
	Item to be exported	Quantity										
ADAPTOR Gli 1700/BOOT TPE G13-11	1 Number											
Raw-material recommended to be imported	Quantity											
THERMOPLASTIC ELASTOMER (TPE)	1.05 kg/kg. content in export product											
The RA may take necessary action accordingly.												

108	Case No.:85/2/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00049/AM13/	RLA File :06/24/040/00072/AM12/	Lic.No/Date:0610026318 21.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to D/o C&PC on 23.04.2012 and the case is under examination with D/o C&PC. The case is to be re-listed on 12.06.2012.			

109	Case No.:76/2/80-ALC2/2012	Party Name:COOLDECK AQUA SOLUTIONS PVT. LTD.	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00040/AM13/	RLA File :03/94/040/00886/AM12/	Lic.No/Date:0310687589 22.03.2012	Defer Date 12.06.2012.
	Decision : The Committee noted that a copy of firm's application has been sent to D/o C&PC on 23.04.2012 and the case is under examination with C&PC. The case is to be re-listed on 12.06.2012.			

110	Case No.:59/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00023/AM13/	RLA File :53/24/040/00021/AM12/	Lic.No/Date:5310014856 23.03.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012.			

111	Case No.:40/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00004/AM13/	RLA File :03/95/040/00876/AM12/	Lic.No/Date:0310690133 10.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			

112	Case No.:41/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00005/AM13/	RLA File :03/95/040/00909/AM12/	Lic.No/Date:0310690153 10.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			

113	Case No.:42/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00006/AM13/	RLA File :03/95/040/00899/AM12/	Lic.No/Date:0310690158 10.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			

114	Case No.:43/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00007/AM13/	RLA File :03/95/040/01113/AM12/	Lic.No/Date:0310690286 11.04.2012	Defer Date 12.06.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			

115	Case No.:44/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00008/AM13/	RLA File :03/95/040/01120/AM12/	Lic.No/Date:0310690293 11.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			

116	Case No.:80/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00044/AM13/	RLA File :03/95/040/01026/AM12/	Lic.No/Date:0310690503 12.04.2012	Defer Date 12.06.2012.

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012				
117	Case No.:81/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00045/AM13/	RLA File :03/95/040/01033/AM12/	Lic.No/Date:0310690511 12.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			
118	Case No.:82/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00046/AM13/	RLA File :03/95/040/01068/AM12/	Lic.No/Date:0310690518 12.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			
119	Case No.:1/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00050/AM13/	RLA File :03/95/040/01110/AM12/	Lic.No/Date:0310690682 13.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			
120	Case No.:2/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00051/AM13/	RLA File :03/95/040/00978/AM12/	Lic.No/Date:0310690699 13.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			
121	Case No.:3/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00052/AM13/	RLA File :03/95/040/00854/AM12/	Lic.No/Date:0310690701 13.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			
122	Case No.:4/3/80-ALC2/2012	Party Name:FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2012 01.05.2012	Status: Deferred
	HQ File :01/80/050/00053/AM13/	RLA File :31/83/040/00260/AM12/	Lic.No/Date:3110053821 18.04.2012	Defer Date 12.06.2012.
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 12.06.2012			

S.No.05

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/00495/AM11/DES	Lic.No. & Date
Meeting No.03/13	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 01.05.2012	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

Based on Written Comments of DHI vide their UO note No. 23/0311-TSW(B)/107 dt.23.03.2012, the Committee decided to ratify the norms of the subject authorization as as under:-

S.No.	Item No.	Qty. Recommended
1.	Items except item no.9&21	To be allowed under GN-4 on net to net basis.
2.	Item No.21 (Bray Oil)	To be allowed on net to net basis without any wastage. Export product will contain 2000 liters of bray oil.
3.	Item No.9 (Grease)	Item No. 9 & 21 to be allowed within 1.5 % of FOB value of export

The RLA may take necessary action accordingly.

S.No.24

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES	Lic.No. & Date
Meeting No.03/13		RA F.No.31/21/040/00296/AM09	3110036393
Date: 01.05.2012		Ratification of norms	dt.09.09.2008

The Committee noted that a copy of firm's reply has been sent to DHI on 25.04.2012 and the case is under examination with DHI. The case is to be re-listed on 12.06.2012

S.No.25

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES	Lic.No. & Date
Meeting No.03/13		RA F.No.31/24/040/00296/AM09	3110036393
Date: 01.05.2012		Ratification of norms	dt.09.09.2008

The Committee noted that a copy of firm's reply has been sent to DHI on 25.04.2012 and the case is under examination with DHI. The case is to be re-listed on 12.06.2012.

S.No.26

Case No. A/R-28	M/s. Brakes India Limited, Chennai	HQF.No.01/80/050/01124/AM08/DES	Lic. No. & date
Meeting No.03/13		RA F.No.04/24/040/00263/AM08	0410093871
Date: 01.05.2012		Revision of norms	dt.15.02.2008

Based on written Comments of DHI vide their UO note No. 3(58)/08-TSW(B)/106 dt.21.03.2012, the Committee decided to ratify the norms of the subject authorization

as under:

Item No.	Name	Qty. Recommended
24.	Wolfakrote paste	50 Kg.
25.	Sphrol grease	80 Kg
26.	Kuber	37.9 Kg.
27.	Castrol 5905	250 kg(50% of requirement as no calculation
28	Al Alloy ingot	Nil as no calculation has been furnished by the firm

The RLA may take necessary action accordingly.

S.No.27

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.04/24/040/00325/AM08	0410092981
Date: 01.05.2012		Ratification of norms	dt.02.01.2008

The Committee noted that firm's reply dated 26.04.2012 was received and to be sent to DHI for examination and comments. The case is to be re-listed on 12.06.2012

S.No.28

Case No. A/R-144	M/s. Alstom Projects India Ltd., Vadodara	HQF.No.01/80/050/00134/AM11/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.03/94/040/01139/AM10	0310567657
Date: 01.05.2012		Fixation of Norms	dt.31.03.2010

The Committee noted that the firm vide their e-mail dated 27.4.2012 has requested for postponement of P.H. to 12.06.2012 instead of 01.05.2012. The Committee therefore decided to grant a final chance for PH to firm on 12.6.2012 and to re-list the case on 12.06.2012.

S.No.29

Case No. A/R-147	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00550/AM11/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.04/24/040/00204/AM11	0410118772
Date: 01.05.2012		Fixation of Norms	dt.10.11.2010

Based on written Comments of DHI vide their UO note No. 3(40)/2010-TSW(B)/ dt.01.05.2012, the Committee decided to ratify the norms of the subject authorization as under:-

1. Export Product: 700 MW Steam Generator (4 Nos) (Total Wt: 875.16 MT) Rajasthan **Atomic Power Project**

Input

Sl No of the list	Item	Total Quantity in MT including (% wastage)
51	Incoloy-800 U tubes	118.28 (2%)
52	SS/CS Flats	20.06 (10%)
53	SS Plates (2 to 30 mm)	37.27 (35%)
54	Plates (16Mo3) (30 to 60 mm)	263 (85.5%)
55	CS Pipes	0.969 (2%)
56	Welding wire/rod/Flux	7.0 (total)
59	SS Tubes	1.2 (2%)

2. Sl. No 41 and 44 to 50 to be deleted as they are being indigenously procured.

3. Sl.No.5,7,8,10,14,16,23,25,26 and 27 are test plates and allowed as per IBR.

4. Sl. No.: 57 is a component and Sl.No42,43,58 are pipe fitting which are to be on net to net basis with accountability clause.

5. Rest of the items are rough forgings (Gross wt: 467.14 MT, Net Wt: 432.27 MT, 8% machining wastage) which are to be allowed on net to net number basis. Total number of items is 59.

The RLA may take necessary action accordingly.

S.No.30

Case No. A/R-148	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00651/AM11/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.04/24/040/00205/AM11	0410118773
Date: 01.05.2012		Fixation of Norms	dt.10.11.2010

Based on written comments of DHI vide their UO note No.3(40)/2010-TSW(B)/dt.01.05.2012, the Committee decided to ratify the norms of the subject authorization as under:-

1. Export Product: 700 MW Steam Generator (4 Nos) (Total Wt: 884.8 MT) Kakrapar **Atomic Power Project**

Input

Sl No of the list	Item	Total Quantity in MT including (% wastage)
38	Incoloy-800 U tubes	118.28 (2%)
39	SS/CS Flats	20.06 (10%)
40	SS Plates (2 to 30 mm)	37.27 (35%)
41	Plates (16Mo3) (30 to 60 mm)	263 (85.5%)
42	CS Pipes	0.969 (2%)
43	Welding wire/rod/Flux	7.0 (total)
46	SS Tubes	1.2 (2%)

- SI No 28, 31 to 37 may be deleted as they are being indigenously procured.
- SI No: 6, 7, 8, 10, 11, 12 and 13 are test plates which are allowed as per IBR.
- SI No:44 is a component and 29,30,45 are pipe fitting which are to be allowed on net to net basis with accountability clause.
- Rest of the items are rough forgings to be allowed on net to net number basis with 30% machining wastage. (Total number of items is 46).

RLA may take necessary action accordingly.

S.No.32

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.05/23/040/00117/AM10	0510253818
Date: 01.05.2012		Fixation of Norms	dt.02.12.2009

The Committee noted that the case has been referred to PIC for advise. The case is to be re-listed on 12.06.2012

S.No.33

Case No. A/R-31	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Kamataka	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.07/24/040/00531/AM09	0710062052
Date: 01.05.2012		Revision of norms	dt.26.12.2008

The Committee reviews the case. Based on the comments of the representative of DHI, the Committee decided not to change wastage allowed earlier.

The RLA may take necessary action accordingly.

S.No.34

Case No. A/R-70	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQF.No.01/80/050/00593/AM09/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.07/24/040/00008/AM09	0710057064
Date: 01.05.2012		Revision of norms	dt.23.04.2008

The Committee reviews the case. Based on the comments of the representative of DHI, the Committee decided not to change wastage allowed earlier.

The RLA may take necessary action accordingly.

S.No.35

Case No. A/R-154	Reference received from Jt.DGFT, CLA, New Delhi of M/s. Gestek Engineering Pvt. Ltd., New Delhi	HQF.No.01/80/050/01125/AM07/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.05/24/040/00812/AM07	0510196934
Date: 01.05.2012		Revision of Norms	dt.28.12.2006

The Committee noted the RA letter No.05/24/40/812/AM07/CLA-ZALC-1/846557 dated 24.11.2011 and decided to advise RA that for redemption of Advance Authorization, the export product shown in the shipping bills and import items shown in the bill of Entry should match as per ALC decision.

RA may take necessary action accordingly.

S.No.35

Case No. A/R-167	Reference received from ECA-I of M/s. Malwa Strips Pvt. Ltd., Dewas(MP)	HQF.No.01/80/11/11/2011-12/ECA-I/DES.I	Lic. No. & date
Meeting No.03/13		RA.F.No.03/86/040/00090/Am06	03103345535
Date: 01.05.2012		Clarification of description of export product obligation and actual exports are same and description in the same.	dt.15.06.2005

The Committee considered the case and decided to send the firm's application to all Technical Authorities for examination and comments. The case is to be re-listed on 12.06.2012

S.No.36

Case No. A/R-53	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQF.No.01/80/050/00009/AM12/DES-I	Lic.No. & Date
Meeting No.03/13		RA.F.No.05/23/040/00009/AM12	0510287936
Date: 01.05.2012		Ratification of Norms	dt.11.04.2011

Based on written Comments of DHI received vide their UO note No. 3(83)/09-TSW/139 dt.16.04.2012, the Committee decided to ratify the norms of the subject authorization as under:-

- Export Product: 3X67 MW. Hydro Single Stage Vertical Shaft Pelton Turbine System with MIV, Governor etc. – 03 Nos. for Kashang,HP

- Inputs:

SI No	Item	Quantity (% wastage) allowed	For (net weight MT to be mentioned in AA)
3 to 11	Steel Plate (P355N) 25 to 90mm thick	102.8 MT (20%)	Distributor (87)
48-49	Steel Plate (P355N) 30/130mm thick	14.2 MT (14%)	Connecting Pipe (13.4)
69-70	MIV Test Dome	Allowed as applied by the firm	
All other upto 90	Components	To be allowed on Net to net (nil wastage) basis	

- S.No.43 and 71-72 are not covered, under para 4.1.3 of FTP. Hence to be deleted.

- S.No 2 and 91 to 135 are spares and to be allowed as per spars policy.

RLA may take necessary action accordingly

S.No.37

Case No. A/R-03	M/s. The Indure P. Ltd. New Delhi	HQF.No.01/81/162/611/AM12/DES-I	Lic.No. & Date
Meeting No.03/13		RA.F.No.05/88/040/0403/AM00	0510016315
Date: 01.05.2012		Ratification of Norms	dt.03.04.2000

Based on written comments of DHI vide their UO note No. 3(40)/2010-TSW(B)/ dt.01.05.2012, the Committee decided to ratify the norms of the subject authorization as under:-

1. Export Product: 2X500 MW (BOP)Dry Fly Ash Extraction system Anpara B (JBIC).

2. Inputs:

Item	Quantity
Air Compressors(oil free screw type)	06 Numbers – to be allowed on net to net basis with accountability clause.
Vacuum pump	06 Numbers - to be allowed on net to net basis with accountability clause.
Seals,Bearings of above & Filter Bags	Mandatory spares as per FT policy

RLA may take necessary action accordingly

S.No.38

Case No.A/R-03	M/s. The Indure P. Ltd.	HQ F.No.01/81/162/2236/AM02/DES.II/	Lic.No. & Date
Meeting No.03/13	New Delhi	DES.I	
Date: 01.05.2012		RA F.No.05/88/040/05 47/AM001	0510034034
		Ratification of Norms	dt.21.03.2012

Based on written Comments of DHI received vide their UO note No. 3(52)/12-TSW(B)/149 dt.18.04.2012 and decided to ratify the norms of the subject authorization as under:-

Export Product: 2X300 MW (BOP) Ash handling system Phalai Vietnam	
Programmable logic controller(PLC)	01 set – to be allowed on net to net basis with accountability clause.
Components of slurry pump	10 sets - to be allowed on net to net basis with accountability clause.
Bearings	22 Numbers - to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly

S.No.39

Case No.A/R-53	M/s. Andritz Hydro	HQ F.No.01/80/050/00864/AM12/ DES-I	Lic.No. & Date
Meeting No.03/13	Pvt. Ltd., Palwal	RA F.No.05/23/040/00340/AM12	0510284704
Date: 01.05.2012	(Har.)	Ratification of Norms	dt.01.03.2011

Based on written Comments of DHI received vide their UO note No. 3(83/09-TSW(B)/140 dt.12.04.2012, the Committee decided to ratify the norms of the subject authorization as under:-

1. Export Product: 3X40 MW. Hydro Francis Turbine System with MIV, Governor etc. for Rangit Stage IV Sikkim -03Numbers.

2. Inputs:

Sl No. of list dt 5.9.11	Item	Quantity per set allowed (% wastage)	For (net weight)
24 to 42	Steel Plate (P355N) 10-130mm thick	179.6 MT with 30% wastage.	Spiral Case & Stay ring (139.8 MT)
43	Steel Plate (CrNiMo13-4) 25mm thick	3 MT with 18% wastage.	Draft Tube (10.7MT)
68	Biresin	450 Kg	Filler & Grease
69	Depac	50 Kg	As applied for

3. S.No.1 to 23, 44, 46 to 110 except 88, to91 are allowed on net to net basis with accountability clause.

4. S.No 45, 88,89,91 are not covered, under para 4.1.3 of FTP. Hence, deleted.

5. S.No.111 to 134 are Spares – to be allowed as per spares Policy

RLA may take necessary action accordingly

Sl.No.32

Case No. C - 16	M/s. Birla Precision	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.03/13	Technologies Ltd.,	Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date:01.05.2012	Aurangabad	

The Committee noted that DHI vide their Office Note No.1(8)10/TSB-08 dated 24.04.2012 has requested to provide them a copy of ad- hoc norms approved by the Development Commissioner of the EOU along with specific of which the finished product is made and decided to obtain the same from the Development Commissioner of EOU. The case is to be re-listed on 12.06.2012.

Sl.No.33

Case No.C-01	M/s. Snecma Hal	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.03/13	Aerospace Ltd.,	Fixation of SION for Export Product "(Fluid System)– Air Crafts Part.
Date: 01.05.2012		

The Committee noted that the firm has not replied vide this office letter dated 11.04.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 12.06.2012.

S.No.34

Case No.C-24	M/s. Indo Schottle	HQ F.No.01/80/162/00532 /AM12/DES.I
Meeting No.03/13	Auto Parts Pvt. Ltd.,	
Date: 01.05.2012		Request for fixation of input output norms in respect of 100% EOUs for the export product "Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc."

Based on written Comments of DHI, the Committee decided to ratify the ad-hoc norms on repeat basis as per NC decision in case No.C-06 of Meeting No.01/12 dated 05.04.2011.

RLA may take necessary action accordingly

S.No.35

Case No.C-38	M/s. Brady	HQ F.No.01/80/162/01100/AM11/DES.I
Meeting No.03/13	Company India Pvt.	
Date: 01.05.2012	Ltd., Bangalore	Fixation of Input Output Norms for the export product "High Performance Electronic Trackers and Die-cuts Parts" under 100% EOU – reg.

The Committee noted that comments of C&PC received vide O.M. No.46011/48/2011-PC.II dated 19.04.2012 and decided to obtain comments / requisite information from the firm for further examination. The case is to be re-listed on 12.06.2012.

S.No.35

Case No.C-39	Reference received from PC-4(B) of	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.03/13	M/s. Multi-Serve	
Date: 01.05.2012	Rolls Limited, Kolkata	Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.

The Committee noted that a copy of firm's application has been sent to M/o Steel on 09.04.2012 and case under examination with M/o Steel. The Committee decided to send a reminder and re-list the case on 12.06.2012
